

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(10)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/565/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : MURALI SUNDARAM  
NAME OF THE RESPONDENT(S) : AIR CARNIVAL PVT LTD  
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

JAYANTHI K. SHAH

Counsel for  
petitioner

*[Signature]*

**ORDER**

Ms. Jayanthi K. Suresh, Counsel for the Petitioner present and submitted that pursuant to the direction that has been given on 07.09.2017, the private notice has been sent to the Registered Office of the Corporate Debtor by way of speed post and the same has been served. Counsel for the Operational Creditor submitted a memo as proof of service along with postal receipt and track delivery report. In spite of the service the Corporate Debtor did not appear. The service on Corporate Debtor is held sufficient. The Corporate Debtor is proceeded *ex parte*. Matter is posted for arguments. Put up on 21.09.2017 at 10.30 A.M.

MEMBER (TECHNICAL)

ghk

MEMBER (JUDICIAL)